

Misc. CrI. (bail) Case No.391/2020

11-11-2020

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused person namely Anisur Jaman who was arrested and detained in Tezpur jail Hazot since 01-09-2020 in connection with Tezpur P.S. case No. 1565/2020 (corresponding G.R. Case No. 2525/2020) U/s 25(1-A) of Arms Act.

Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides.

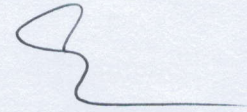
It appears from the case diary that the accused has remained in custody since 1-9-2020 and charge sheet has also been submitted in this case U/s.25(1-A) of the Arms Act.

In view of the submission of charge sheet, I am of the view that further custodial detention of the accused would not serve any legal purpose.

Consequently, the accused is allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the Ld. Elaka Magistrate.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar) **Addl. Sessions Judge**
Additional Sessions Judge
Sonitpur, Tezpur

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11.11.20.